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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 1985/2021

ABHAY RATAN BAUDDH Petitioner
Through Mr. Manan Aggarwal and Mr. Vinay
Kumar, Advs.

versus

UNION OF INDIA & ANR. Respondents
Through Mr. Jivesh Kumar Tiwari, Adv.

CORAM:
HON'BLE MS. JUSTICE REKHA PALLI

ORDER

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12.08.2021

CM APPL. 25754/2021 (extension of time)

1. This is an application filed by respondent seeking extension of three months' time to comply with the order dated 23.04.2021. Learned counsel for the applicant submits that though this Court, on 23.04.2021, had directed the respondent to complete the process of filling up of all the vacancies of National Commission for Minorities on or before 31.07.2021, the same could not done in view of the lockdown imposed on account of the sudden surge in COVID-19 during April and May, 2021. He, therefore, prays that time for compliance be extended.
2. Issue Notice. Mr. Manan Aggarwal, Adv. accepts notice on behalf of petitioner and fairly does not oppose the grant of a reasonable extension to the respondent.
3. Keeping in view the aforesaid stand taken by the parties, the

application is allowed by extending the time for compliance of the directions given in the order dated 23.04.2021, to 30.09.2021.

4. The application is disposed of in the aforesaid terms.

AUGUST 12, 2021

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REKHA PALLI, J